NOTIFICATIONS UNDER THE EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963, a copy each of the following Notifications of the Ministry of Commerce:—

- (i) Notification S. O. No. 1609, dated the 3rd May, 1968 (English and Hindi).
- (ii) Notification S. O. No. 1617, dated the 7th May, 1968 (English).

[Placed in Library. For (i) and (ii) see No. LT-1359/68]

AUDIT REPORT AND STATEMENT OF ACCOUNTS (1966-67) OF THE RUBBER BOARD, KOTTAYAM

SHRI MOHD. SHAFI QURESHI: Sir, I also beg to lay on the Table:—

A copy of the Audit Report and Statement of Accounts of the Rubber Board, Kottayam, for the year 1966-67. [Placed in Library See No. LT-1363/68]

NOTIFICATIONS UNDER THE WEST BENGAL STANDARDS OF WEIGHTS AND MEASURES (ENFORCEMENT) ACT, 1958

SHRI MOHD. SHAFI QURESHI: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English), under sub-section (5) of section 39 of the West Bengal Standards of Weights and Measures (Enforcement) Act, 1958, issued by the Government of West Bengal:—

- (i) Notification No. 798-WM, dated the 29th March, 1968.
- (ii) Notification No. 817-WM, dated the 3rd April, 1968.

[Placed in Library for (i) and (ii). See No. LT-1364/68] NOTIFICATIONS UNDER THE FORWARD COTRACTS (REGULATION) ACT, 1952

SHRI MOHD. SHAFI QURESHI: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce issued under the Forward Contracts (Regulation) Act, 1952:—

(i) Two Notifications (S.O. Nos. 1947 and 1948), dated the 29th May, 1968 (English).

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- (ii) Notification S. O. No. 2225, datea the 15th June, 1968 (English).
- (iii) Notification S. O. No. 2234, dated the 22nd June, 1968 (English). [Placed in Library for (i) to (iii) See No 1366/68]

NOTIFICATIONS UNDER THE CARDAMOM BOARD SERVICE RECRUITMENT (AMEND-MENT) RULES, 1968

SHRI MOHD. SHAFI QURESHI: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce, under sub-section (3) of section 33 of the Cardamom Act, 1965, publishing the Cardamom Board Service Recruitment (Amendment) Rules, 1968:—

- (i) Notification G.S.R. No. 1107 (English), dated the 6th June, 1968.
- (ii) Notification G.S.R. No. 1150 (Hindi), dated the 6th June, 1968.

[Placed in Library. For (i) and (ii). See No. LT-1365/68]

THE ADMISSION AS ADVOCATES (TRAINING AND EXAMINATION) RULES, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): I beg to lay on the Table, under sub-section (5) of section 49A of the Advocates Act, 1961, a copy of the Ministry of Law (Department of Legal Affairs) Notification S.O. No. 926 (English) dated the 8th March, 1968, publishing the Admission as Advocates (Training and Examination) Rules, 1968. [Placed in Library See No. LT-641/68]

SHRI BHUPESH GUPTA (West Bengal): Sir, there is a flaw in the list of business. I hope you will be pleased to make the correction. According to (he papers we have received earlier, you were pleased to refer the Punjab police interference matter to the Privileges Committee. I think it is necessary to inform the House about it when the House meets.

MR. CHAIRMAN: We have circulated it.

STATEMENT RE THE ADVOCATES (AMENDMENT) ORDINANCE, 1963

SHRI MOHAMMAD YUNUS SALEEM: I beg to lay on the Table a statement explaining the circumstances which necessitated immediate legislation by the Advocates (Amendment) Ordinance, 1968.